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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH; JODHPUR.**

**Original Application No. 92/2005**

**Date of order: 25.10.2005**

**CORAM:**

**HON'BLE MR. KULDIP SINGH, VICE CHAIRMAN.**

Smt. Indira Devi w/o late N.C. (E) Bharti P.N. age 29

-Address for correspondence: C/o Gauri Shankar STD Booth Civil Airport Road, Village Pabupura Tehsil & Distt. Jodhpur

**....Applicant.**

Mr. C.S. Mandora, counsel for the applicant.

**VERSUS**



1. Union of India through Secretary, Ministry of Defence, 'Raksha Bhawan', New Delhi.
2. The Chief of Air Staff, Air Headquarters, 'Vayu Bhawan', Rafi Marg, New Delhi.
3. The Air Officer Commanding in Chief Headquarters-South Western Air Command, IAF, Sector-9, Gandhinagar (Gujarat)-382009.
4. The Commanding Officer No 107, Helicopter Unit, Indian Air Force, Ratanada, Jodhpur.

**....Respondents.**

Mr. Vinit Mathur: Counsel for the respondents.

**ORDER (Oral)**

This application has been filed by the applicant seeking direction to the respondents for appointment on compassionate grounds. The learned counsel for the applicant submits that the case of the applicant has to be considered thrice but the case had been considered only twice for grant of appointment on compassionate ground. However, he says that as per the departmental procedure the case is to be considered for third time by the department itself. The learned counsel for the



respondents also agrees that the department is going to consider the case of the applicant for grant of compassionate appointment for third time.

Keeping in view the above, it appears that the final order is yet to be passed by the department hence the Original Application is premature. The department will consider the case third time, within a period of three months and shall inform the applicant about the decision. If it has already been considered for third time, she may be informed about the decision. In any case, if any adverse order is passed against the applicant, she would be at liberty to file fresh Original Application. The Original Application is dismissed as premature, with the above observations/directions.

  
( KULDIP SINGH )  
VICE CHAIRMAN

Kumawat

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31/10/10

Part II and III destroyed  
in my presence on 20/01/14  
under the supervision of  
Section Officer ( ), as per  
order dated 18/12/2013

Section Officer (Record)  
20/01/14